

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No222
CP/06(AHM)2022

Proceedings under Section 241-242 of Co.Act,2013

IN THE MATTER OF:

Bhavik Bhimjibhai Bhalodia & Anr
V/s
Corus Vitrified Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..18/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv.
For the Respondent : Ms. Natasha Shah, Adv.

ORDER

Learned Sr. Counsel Mr. Pahwa for the petitioner states that reply of respondent nos. 2 to 4 is received, hence, seeks and is granted three weeks time to file rejoinder. None appears for respondent no. 1 Company, and respondent no. 5 RoC. As a last chance respondent nos. 1 and 5 are given three weeks time to file reply, failing which right to file reply will be closed.

Interim to continue.

List on 12.10.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**